

Dt. 03.11.03

Hon. Mr. Justice R.R.K. Trivedi VC

Hon. Mr. D. R. Tiwari, AM

Heard Sri D. S. Yadav, holding brief of
Sri T. S. Pandey, counsel for applicant
and Sri K. P. Singh, counsel for
respondents. This C.C.P. has been filed
against the respondents for non-compliance
of the interim order passed in
OA 904/02. It is not disputed that OA
has been dismissed, ~~and~~ consequently
interim order stands dissolved.

In these circumstances, there is no
question of contempt. The C.C.P. is dismissed.
Notices are discharged. No costs.

Tiwari
AM.

Trivedi
V.C.

done